

(c) whether there is any supervision of the execution of the Project by the Central Government; and

(d) whether there is any auditing of accounts by the Centre?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) Rs. 1,15.26 lakhs.

(b) Yes.

(c) Yes.

(d) No.

U. S. IMPORT DUTY ON INDIAN WOOL

*842. **Shri Nasadao:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the U.S. Government has imposed an import duty on wool from India;

(b) whether the Government of India have carried on any talks with the U.S. Government on this matter;

(c) what were the results of these talks;

(d) what will be the total loss to Indian wool exporters on this account calculated in terms of the trade last year;

(e) whether the Government of India considered counter-steps against American imports into India; and

(f) whether steps are being contemplated for the diversion of this wool to other countries on more favourable terms and if so, what are those steps.

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) Practically all the wool imported from India into the U.S.A. is carpet wool which is exempt from import duty.

(b) No, Sir.

(c) to (f). Do not arise

COMPENSATION TO DR. CHUNNILAL

*843. **Shri V. G. Deshpande:** Will the Minister of Rehabilitation be pleased to state:

(a) whether the Ministry of Rehabilitation received a representation from Dr. Chunnialal, a displaced person from West Punjab regarding the compensation of Rs. 10,000/- for the property which was burnt in Sargodha before Partition of India;

(b) whether it is a fact that the High Commissioner for India in Pakistan has been informed by the Government of West Punjab that Rs.

10,000/- have been transferred to the East Punjab Government; and

(c) what steps the Government of India have taken to realise the sum from East Punjab Government and to make payments to Dr. Chunnialal? .

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) Yes.

(b) The Punjab (Pakistan) Government informed the Deputy High Commissioner for India that according to original arrangements, Dr. Chunnialal was to receive Rs. 10,000 out of the total sum of Rs. 82,500 imposed as a collective fine on the inhabitants of certain towns in Khushab Sub-Division of Sargodha District. The Punjab (Pakistan) Government, however, stopped collections after a sum of Rs. 28,070 had been collected. The Punjab (Pakistan) Government also indicated that collective fines realised by the undivided Punjab Government had been divided between the Governments of Punjab (Pakistan) and Punjab (India) as a part of the cash balances of the undivided Punjab Government. The Punjab (Pakistan) Government has therefore considered that the claim of Dr. Chunnialal now lay with the Government of Punjab (I).

(c) The matter was taken up with the Punjab (I) Government, who, however, feel that despite the division of cash balances, including the amounts realised as collective fines, the Punjab (Pakistan) Government is liable to pay the admissible compensation under the Indian Independence (Rights, Property and Liabilities) Order, and the Punjab (India) Government is not liable in any manner whatsoever for the payment of the claim of Dr. Chunnialal.

FIRE-WORKS (IMPORTS)

*844. **Shri Jasant:** (a) Will the Minister of Commerce and Industry be pleased to state what is the total value and quantity of fire-works imported during the year ending 30th October, 1952?

(b) From what countries were they imported?

The Minister of Commerce (Shri Karmarkar): (a) The value and quantity of fireworks imported during the year ending 31st October, 1952, are Rs. 23,911 and Lbs. 1,951 respectively.

(b) United Kingdom